Amnexure-R-I

## DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

## Notification

The 1st April, 2004

No. 14-Leg./2004- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 27<sup>th</sup> March, 2004, and is hereby published for general information:-

THE PUNJAB STATE COMMISSION FOR SCHEDULED CASTES ACT, 2004
(Punjab Act No. 5 of 2004)

AN ACT

to provide for the constitution of the Commission for Scheduled Castes in the State of Punjab with a view to protecting and safeguarding the interests of the members of the Scheduled Castes in the State of Punjab, to recommend remedial measures for their welfare and development and for the matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Punjab in the Fifty-fifth Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Punjab State Commission for Scheduled Castes Act, 2004.
- Short title and commencement

- (2) It shall come into force at once.
- 2. In this Act, unless the context otherwise requires,-

(a) "Chairperson" means the Chairperson of the

**Definitions** 

Commission;

- (b) "Commission" means the Punjab State

  Commission for Scheduled Castes constituted under section 3;
- (c) "Government" means the Government of the State of Punjab in the Department of Welfare of Scheduled Castes and Backward Classes;
- (d) "Member" means a member of the Commission and includes the Chairperson and the Member-Secretary;
- (e) "Prescribed" means prescribed by rules made under this Act;
- (f) "Scheduled Castes" means such castes, races or tribes or parts of or groups within such castes, races or tribes as are deemed under article 341 of the Constitution of India to be Scheduled Castes; and
- (g) "section" means section of this Act.
- 3. (1) The Government shall, by notification in the official Gazette, constitute a body to be known as "the Punjab State Commission for Scheduled Castes" to exercise the powers conferred on and to perform the functions assigned to it under this Act.

Constitution of the Commission

- (2) The Commission shall consist of,-
- (a) Chairperson, who shall be an eminent person belonging to Scheduled Castes or a retired officer of the Government of the State of Punjab belonging to the Scheduled Castes not below the rank of Principal Secretary, to be appointed

by the Government;

(b) not more than three non-official members from amongst the members of Scheduled Castes, who may be appointed by the Government from amongst the persons of ability, integrity and standing, who have served for the welfare and uplift of the Scheduled Castes;

Provided that out of the three members, one shall be woman;

- the Director General of Police, Punjab shall be ex-(c) officio member;
- the Director, Local Government, Punjab shall be the ex- officio member;
- the Director, Welfare of Scheduled Castes and Backward Classes, Punjab shall be the *ex-officio* member; and
- (f) one Member Secretary, to be appointed by the Government from amongst the officers of Indian Administrative Service or the Punjab Civil Service, not below the rank of an Additional Secretary.
- The Chairperson and non-official members shall hold Term of office office for a period of three years;

and conditions of service of Chairperson and members.

Provided that where the Chairperson attains the age of sixty five years before the expiry of the aforesaid term of three years, he shall vacate his office on the day, on which he attains the such age.

any time, by writing and addressed to the Government, resign from the office of the Chairperson or of the office of the member, as the case may be.

- (3) Notwithstanding anything contained in sub-section(1) the Government may, remove a person from the office of the Chairperson or member if, that person-
  - (a) becomes an un-discharged insolvent;
  - (b) is convicted and sentenced to imprisonment for an offence which, in the opinion of the Government involves moral turpitude;
  - (c) becomes of unsound mind and stands so declared by a competent court;
  - (d) refuses to act or becomes incapable of acting;
  - (e) is, without obtaining leave of absence from the Commission, absent from three consecutive meetings of the Commission; and
  - (f) in the opinion of the Government, has so abused the position of the Chairperson or member as to render that person's continuance in office detrimental to the public interest or is otherwise unfit or unsuitable to continue as such Chairperson or member;

Provided that, no person shall be removed under this clause until that person has been given a reasonable opportunity of being heard in the matter.

(4) A vacancy caused under sub-section (2) or sub-section(3) or in any other manner, shall be filled in, as soon as may

be, by a fresh appointment by the Government; and the person so appointed shall hold office for the remainder of the term of office of the person in whose vacancy such person has been appointed, would have held office, if the vacancy had not occurred:

> Provided that, if the vacancy of a member other than that of the Chairperson occurs within six months preceding the date on which the term of office of the member expires, then such a vacancy shall not be filled in.

- The salary and allowances payable to, and the other terms and conditions of holding the office of the Chairperson and the members shall be such, as may be prescribed.
- 5. (1) The Government shall provide the Commission Officers and other with such officers and employees, as in the opinion of the employees of Government, may be necessary for the efficient performance of the Commission. functions of the Commission under this Act.
- (2)The salaries and allowances payable to, and the other terms and conditions of service of the officers and other employees appointed for the purpose of the Commission, shall be such, as may be prescribed.
- The salary and allowances payable to the Chairperson and Salary and members and the administrative expenses, including salaries, allowances and pensions payable to the officers and other employees referred to in section 5, shall be paid out of the grants referred to in section 16.

allowances to be paid out of grants.

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allowances to be paid out of grants.

of any vacancy in, or defect in the constitution of the Commission.

Or any defect in the appointment of a person acting as the

Chairperson or a member or any irregularity in the procedure of
the Commission, including issuing of notice for holding of a
meeting, not affecting merits of the matter.

- 8. (1) The Commission may constitute such committee or Committees of the committees, as may be considered necessary for the efficient Commission.

  performance, exercise and discharge of its functions, powers and duties and also for dealing with such issues, as may be taken by the Commission, from time to time.
- (2) The Commission shall have the power to appoint one or more persons, as it may consider appropriate, on the committee, or committees, as the case may be, constituted under sub-section(1), and such person or persons, who are not members of the Commission, shall have the right to attend the meetings of the committee and take part in its proceedings, but shall not have the right to vote.
- (3) The person so appointed, shall be entitled to receive such allowances for attending the meetings of the Committee, as may be prescribed.
- (4) The Commission may invite any representative of the National Commission for Scheduled Castes and Scheduled Tribes to any of its meetings or may associate with itself, in such manner and for such purpose as it may deem necessary, any person whose assistance or advice, it may need in complying with any of

the provisions of this Act or in carrying out any of its functions

1 11: A 1 - 1 - - - - - - invited or associated shall have the

have the right to vote. 9. (1)The Commission or a committee thereof shall Procedure to be regulated by meet at such time and place as the Chairperson may decide. the Commission. (2)The Commission shall regulate its own procedure and the procedure of the Committees thereof. (3)All orders and decisions of the Commission shall be authenticated by the Member Secretary or any other officer of the Commission duly authorized by the Member Secretary in this behalf. 10. (1)The Commission shall, while investigating any Powers and functions of the matter under this Act, have all the powers of a civil court trying a Commission. suit and, in particular, in respect of the following matters, namely:-(a) summoning and enforcing the attendance of any person and examining him on oath; (b) requiring the discovery and production of any documents; (c) receiving evidence on affidavits; (d) requisitioning any public record or copy thereof from any court or office; (e) issuing commissions for the examination of witnesses and documents; and (f) any other matter which may be prescribed. (2) The Commission shall perform all or any of the following functions, namely:-(a) to investigate and monitor all matters relating to the safeguards provided for the Scheduled Castes under the Constitution of India or under any

- other law for the time being in force or under any order of the Government and to evaluate the working of such safeguards;
- (b) to participate and advise on the planning process
   of socio-economic development of the Scheduled
   Castes and to evaluate the progress of their development;
- (c) to make recommendations as to the measures that should be taken by the State Government for the effective implementations of the safeguards and other measures for the protection, welfare and socio-economic development of the Scheduled Castes;
- (d) to discharge such other functions in relation to the protection, welfare, development and advancement of the Scheduled Castes as may be prescribed;
- (e) to advise the Government on legislative and developmental policies affecting Scheduled Casts;
- (f) to undertake necessary steps at the Government and public level to protect the constitutional and

legal rights of Scheduled Castes;

- (g) to monitor the implementation of laws and welfare measures concerning Scheduled Castes and initiate action for legal and administrative reforms to improve status of Scheduled Castes;
- (h) to investigate suo motu or on complaint with respect

to the deprivation of rights or discrimination or victimization of the Scheduled Castes and to recommend remedial action to the Government and initiate judicial proceedings wherever necessary for effective remedy;

- (i) to conduct studies and research into the problems
   of Scheduled Castes and report the same to the
   Government for appropriate action;
- (j) to recommend prosecution in offences committed against Scheduled Casts and assist prosecution with evidence and legal services;
- (k) to conduct public interest litigation on behalf of groups of Scheduled Castes in general, and in special, in an individual case of a Scheduled Caste, who suffer or have suffered from injustice or discrimination or to intervene in any proceeding pending before a court relating to such matters with the permission of the court and provide legal aid and rehabilitation in deserving cases;
- (l) to present to the Government, annually and at such other times as the Commission may deem fit,

reports upon the working of the safeguards referred to in the preceding clauses;

(m) to make in such reports, recommendations for the effective implementation of the aforesaid safeguards for improving the conditions of Scheduled Castes by the Union or any State;

- (n) to review, from time to time, the existing provisions of the constitution of India and other laws affecting Scheduled Castes and recommend amendments thereto so as to suggest remedial legislative measures to meet any lacunae, inadequacies or shortcomings in such legislation; and
- (o) to suggest and recommend the measures for safeguarding and uplifting the status conditions of Scheduled Castes and any other matter, which may be considered necessary and proper by the Commission for the welfare of Scheduled Castes or which may be referred to it by the Government.
- 11. The Government shall consult the Commission on all Government to major policy matters affecting Scheduled Castes.

consult the Commission.

12. (1) The Commission may, for the purpose of conducting investigation under the Act, utilize the services of;

Power of the Commission to utilize the services of certain officers and investigation agencies for conducting investigation.

- any officer or investigation agency of the State of (a) Punjab or any other State or the Central Government with the concurrence of that Government; or
- (b) any other person
- (2)For the purpose of conducting an investigation, any officer or agency referred to in clause (a) of sub-section(1), may, subject to the direction and control of the Commission,
  - summon and enforce the attendance of any person and examine him;

- require the discovery and production of any document; and
- c. requisition any public record or copy thereof from any office.
- (3) Such officer or agency of the person shall investigate into the matter as directed by the Commission and submit a report thereon (hereinafter in this section referred to as "the investigation report") to the Commission within such period, as may be specified by the Commission in this behalf.
- (4) The Commission shall satisfy itself about the correctness of the facts and the conclusion, if any, arrived at in the investigation report submitted to it under sub-section(3) and for this purpose, the Commission may make such inquiry (including the examination of the person or persons, who conducted or assisted in the investigation, as it considers appropriate.
- 13. No statement made by a person in the course of giving evidence before the Commission or an officer or agency, referred to in clause (a) or the person referred to in clause (b) of sub-section(1) of section 12, shall subject him to, or be used against him in any civil or criminal proceedings, except a prosecution for giving false evidence by such statement;

Statement made by persons to the Commission.

Provided that the statement,-

- (a) is made in reply to a question, which is required by the Commission or such officer or agency or person to answer; or
- (c) is relevant to the subject matter under